

Filing no. 8189/2020 (A.B.A.)

Dilip Oraon

Versus

The State of Jharkhand & Anr

Advocate for Petitioner

Mr. M.A. Khan

- | | | |
|---|--|--|
| 1. | S.J. / D.B. S.J. | |
| 2. | In time <input checked="" type="checkbox"/> | |
| Limitation expired on | _____ | |
| 3. | Court Fee Paid | |
| 4. | Authentication fee due on the copy
Paid | |
| Trial Court Judgement Rs. | X | |
| Appellate Court Judgement Rs. | X | |
| 5. | (a) Copy of trial court judgement <input checked="" type="checkbox"/> | |
| (b) Copy of appellate court judgement | X | |
| (c) Second Copy of Petition | X | |
| (d) Receipt showing service on A.G. | <input checked="" type="checkbox"/> | |
| (e) Vak properly stamped }
Executed and accepted } | <input checked="" type="checkbox"/> | |
| 6. | (a) Cause title <input checked="" type="checkbox"/> | |
| (b) Provision of law | <input checked="" type="checkbox"/> | |
| 7. | Intimation regarding surrender of
Petitioner(s) <input checked="" type="checkbox"/> | |
| 8. | Particu <table border="1" data-bbox="1034 1341 1474 1489"><tr><td> </td></tr></table> | |
| | | |
| lars as required by Rule 140 (I)
Chapter XV Part (A) page no. 37 of the
J.H.C. Rules 2001 | Stated | |
| 9. | Other defects | |